## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 23rd day of May 2003.

Contempt Application no. 72 of 1995 2003.

in

Original Application no. 1241 of 1995.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman Hon'ble Maj Gen K K Srivastava, Member (A)

Bachchharaj, s/o Sri Budhoo, R/o Vill Mamrajpur, Post Rewari, Dist. Fatehpur.

... Applicant

By Adv : Sri M.K. Sharma

## Versus

- R.B. Singh, Regional Directo (CR), Staff Selection Commission, 8A-B Beli Road, Allahabad.
- Secretary, Ministry of Personnel,
  Public Grievances and Pension,
  New Delhi.

... Respondents

By Adv : Sri P Mathur

## ORDER

## Hon'ble Mr. Justice RRK Trivedi, VC.

By this contempt application, filed under section 17 of the A.T. Act, 1985, the applicant has prayed to punish the respondents for committing Contempt of this Tribunal by not implementing order dated 6.6.2001 passed in OA 1241 of 1995. The direction given by this Tribunal was as under:-

"For the reasons stated above, we find that applicant is entitled for the relief. The OA is allowed. The impugned order dated 18.09.1995 (annexure- 1) is quashed. The respondents are directed to assess the merit of the applicant alongwith SC candidates and if he is found

1

successful, he should be adjusted against any existing or future vacancies. We further make it clear that the applicant will not be entitled for meniority etc. or appointment back date. As the matter is old, the order shall be complied with expeditiously if possible within six months."

- The grievance of the applicant is that the aforesaid direction has not been complied with by the respondents. From perusal of record it appears that the applicant was served with show cause notice on 10.1.2002 to show cause as to why his candidature for recruitment of Divisional Accountant/Auditors/ UDCs etc, 1993 may not be cancelled and he beydebarred from appearing in all future examinations of the Commission. The applicant has submitted his reply dated 28.1.2002 (Ann A3) to this show cause notice. Thereafter, the respondents have passed orders dated 25.2.2002 (Ann A4) cancelling the candidature of the applicant in the recruitment of Divisional Accountant/Auditors/ UDCs etc. 1993. In these circumstances, in our opinion the compliance of our order is not possible and there is no question of any contempt. If the applicant aggrieved and if so advised he may challenge order dated 25.1.2002 on the original side. The contempt application is rejected accordingly.
  - 3. There shall be no order as to costs.

Member (A)

Vice-Chairman